IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 409 of 2020

Arvind Oraon … … Petitioner

Versus

State of Jharkhand & Anr. … … Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Rajesh Kumar, Advocate
For the State : APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/07.09.2021: Three weeks' time, as prayed for, is allowed for removal of the defects.

In the meantime, if the petitioner is not surrender, the court below is directed to take all coercive steps for apprehension of the petitioner and to commit him to jail custody for serving out rest of the sentence.

(Rajesh Kumar, J.)

Ravi/-